

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 17th day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

R.A. 57 of 2000.

in

O.A. NO.1730 of 1992.

Union of India through Secretary Ministry of Home Personnel & Training Public Grievances, North Block, New Delhi and others... Applicants Respondents

Counsel for applicant : Sri P. Mathur.

Versus

Mohd. Gulzar Khan and others.... Respondents Applicant

Counsel for respondents : Sri R. Verma.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This review petition has been filed by the respondents in O.A. for review of order and judgment dated 25.5.2000. The grounds on which review has been prayed for are that instructions issued by Govt. of India could not be referred to or brought on record at the time of hearing of this case and that instructions of 1979 has changed. Another ground taken is that the applicants have not put in 240 days in a calender year.

2. Prior to this application review application Nos.56/00 and 55/00 had already been considered and disposed of and this review petition is also against the same judgment which was considered in the other two review petitions. The reasons for dismissal of review petition are given in order dated 4.5.2001 in review application No.56/00. For the same reasons, this review petition is also stands dismissed.

There shall be no order as to costs.

Rafiquddin

J.M.

Asthana/

A.M.